

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.359/87

Date of decision: 08.09.1992.

Accounts Employees Association ...Petitioners
Office of the Accountant General, (Accounts
& Entitlement), Karnataka,
Bangalore.

Versus

The Comptroller and Auditor General . . . Respondents
of India, New Delhi & Anr.

Coram :-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the petitioners Shri Sanjay Kumar, proxy
counsel for Shri E.X. Joseph,
Counsel for the petitioners

For the respondents . . . Miss Nisha Sahai, proxy
counsel for Mr. M.L. Verma,
Counsel.

Judgement (Oral)
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

This case was actually directed to be heard and disposed of along with connected batch of cases viz. OA No.125/87 and connected cases. We do not know the reason why this case was not taken up with the main batch of cases. The main batch of cases consisting of OA 125/87 and others were disposed of on 10.12.1987 without expressing any opinion on the merits of the case. Those cases were disposed of with the direction that the representation of the association should be considered on merit and if the parties are aggrieved by the final decision they would be at liberty to question the correctness of the same. In pursuance of the said direction a decision

was taken, which was again challenged in OA No.1903/88.

That petition was also dismissed on merits on 5.4.1991.

Thus, this matter stands finally concluded by the said judgement. Hence it is dismissed, following the aforesaid decision. No costs.

I. K. Rasgotra
(I.K. Rasgotra)
Member(A)

V. S. Malimath
(V.S. Malimath)
Chairman

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